

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:447
ANSWERED ON:23.11.2011
ACTION AFTER RETIREMENT
Joshi Shri Mahesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether due to non-existence of rules in many Government organisations and public sector undertakings, no action could not be taken against guilty officers after their retirement;
- (b) if so, the details thereof; and
- (c) the measures taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) to (c): Rule 9 of CCS (Pension) Rules, 1972 has provision for taking action against retired Government servants. The Central Public Sector Enterprises (CPSEs) have their own Conduct, Discipline and Appeal (CDA) Rules governing their employees. In terms of Government's instructions and guidelines on model CDA Rules for CPSEs, the disciplinary proceedings initiated before retirement shall continue after retirement.